

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01115/2019
Chandigarh, this the 13th day of November, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Anil Chaudhary S/o Sh. Kishori Lal Chaudhary, aged about 54 years, working as Chief Booking Supervisor, Railway Station, Giddarbah, R/o House No. 1296, Sector 56, Chandigarh – 160055. Group 'C'

....Applicant

(Present: Mr. Sandeep Siwatch , Advocate)

Versus

1. Union of India through General Manager, Northern Railways, Baroda House, New Delhi – 110011.
2. Divisional Railway Manager, Northern Railway, Ambala Cantt – 133001.
3. Senior Divisional Commercial Manager of the Railways, Ambala Division, Ambala Cantt – 133001.
4. Sr. Divisional Personnel Officer, Northern Railway, Ambala Division, Ambala Cantt – 133001.

..... Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. This O.A. has been filed by the applicant for issuance of a direction to the respondents to decide his representations dated 22.02.2019, 03.07.2019 and 22.07.2019 (Annexures A-9, A-12 and A-13).
2. Heard.
3. Learned counsel submitted that the applicant was de-categorized and declared fit for only C-I category and below post with restriction of para 574 of Indian Railway Medical Manual, Rules, 2000. He argued that the request of the applicant to cancel his transfer to

Gidderbaha has been rejected by the respondents. He further submitted that though the applicant has joined at Gidderbaha but the respondents have forced him to do accounts work and preparation of balance sheet which are debarred in clause F and G of para 574 of Indian Railway Medical Manual of 2000. Applicant made representations dated 22.02.2019, 03.07.2019 and 22.07.2019 (Annexures A-9, A-12 and A-13) to the respondents to allot him the work in terms of para 574 which is applicable in the case of de-categorized employees like the applicant, but to no avail. He prayed that a direction be issued to the respondents to consider and decide the representations of the applicant in accordance with restrictions as provided in the para 574 of Indian Railway Medical Manual of 2000.

4. Considering the short prayer made on behalf of the applicant, the O.A. is disposed of, in limine, with a direction to the respondents to consider and decide the indicated representations (Annexures A-9, A-12 and A-13) of the applicant, in terms of relevant clauses of para 574 of Indian Railway Medical Manual of 2000, by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a copy of this order.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 13.11.2019**

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